

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 170 of 2008

SHAILENDRA KUMAR SINHA

..... APPELLANT

VERSUS

STATE OF BIHAR (NOW JHARKHAND)

RESPONDENT

O R D E R

The case has been called over twice. The learned counsel for the appellant is not present.

Even otherwise, we find that the High Court has reduced the sentence of the appellant to that already undergone by him. We, therefore, find no case for interference is made out.

The Criminal Appeal is dismissed.

.....J
[HARJIT SINGH BEDI]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI

MARCH 29, 2011.

